

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**CCP No.61/19/2020
In
O.A. No. 61/238/2020**
This the 21th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Balram Sharma, age 39 years,
S/o Sh.Radha Krishnan Sharma,
R/o VOP Poloura, Tehsil and District Jammu.

.....Applicant

(Advocate: Mr.Abhinav Sharma)

Versus.

1. Sh.Shaleen Kabra,
Secretary Home Department
Civil Secretariat, Jamu-180001.
2. Sh.Dilbagh Singh
Director General of Police, J&K,
Police Headquarters Panama Chowk,
Jammu-180016.
3. Sh.Mukesh Singh
Inspector General of Police,
Zonal Police Headquarters, Panjthirthi,
Jammu-180001.

.....Respondents

(Advocate: Mr.,Amit Gupta, AAG)

O R D E R
[O R A L]

Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J)

Mr.Amit Gupta, learned AAG submits that the applicant has already been promoted. The learned counsel for the applicant has also submitted that his client has already been promoted as such, the CCP can be disposed of, subject to retention of the right of the applicant to file proceedings in proper forum in case, cause of action still survives to him.

2. In view of the statement of Mr. Amit Gupta, learned AAG and the learned counsel for the applicant, the CCP is disposed of with liberty to the applicant to file a proceedings in appropriate forum, if cause of action, if any, survives to him.

3. We have gone through the CCP and no ground is made out for CCP as such, the CCP is dismissed. Notices issued to the respondents are hereby discharged.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-